

**GOVERNMENT OF INDIA
COMPANY AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:2079
ANSWERED ON:11.08.2006
CEMENT COMPANIES IN MRTP COMMISSION
Mehta Shri Bhubneshwar Prasad

Will the Minister of COMPANY AFFAIRS be pleased to state:

- (a) whether the Monopolies and Restricted Trade Practices (MRTP) Commission has registered cases against some cement companies;
- (b) if so, the details thereof alongwith names of companies;
- (c) the irregularities detected by MRTP Commission; and
- (d) the action taken by the Government thereon?

Answer

MINISTER OF COMPANY AFFAIRS (SHRI PREM CHAND GUPTA)

- (a) Yes, Sir.
- (b) The details of these cases are given in the statement annexed.
- (c) & (d) The MRTP Commission is a quasi-judicial body. The enquiries are sub-judice before the Commission. Since the cases referred to above are pending before the Commission at various stages of enquiry, findings of irregularities or action ordered therein, if any, can be known only on the conclusion of the proceedings.